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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1109/91.

Dt. of Decision : 8-8-94.

Mr. S.Bh.Y. Somayajulu

.. Applicant.

vs

1. The Commissioner of Incometax,
Andhra Pradesh-I,
Ayakar Bhavan, Basheerbagh,
Hyderabad.

2. Dy. Commissioner of Incometax,
Vijayawada Range, Vijayawada,
Central Revenues Building,
Bander Road, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. G.V.R.S.VARA PRASAD

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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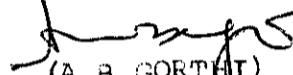
X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

Learned counsel for the applicant

requests permission to withdraw the application.

Permission is granted. The application is dismissed

as withdrawn without any order as to costs.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated: 8th August, 1994

(Dictated in Open Court)


AMR 11-894
DEPUTY REGISTRAR(J)

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Copy to:

1. The Commissioner of Incometax, Andhra Pradesh -I, Ayakar Bhavan, Basheerbagh, Hyderabad.
2. The Deputy Commissioner of Incometax, Vijayawada Range, Central Revenue Building, Bandar Road, Vijayawada.
3. One copy to Mr.G.V.R.S.Prasad, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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